

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 434 of 2019**

**IN THE MATTER OF:**

**Arun Enterprises**

**...Appellant**

**Versus**

**Mansfield Cables Company Ltd. & Anr.**

**...Respondents**

**Present:**

**For Respondents :**      **Mr. Brijendra Chahar, Senior Advocate with  
Mr. Ashutohs Kumar and Mr. Pulkit Agarwal,  
Advocates for Respondent No. 1  
Ms. Riya Chopra, Advocate for Intervenor**

**O R D E R**

**25.07.2019**      Nobody appears on behalf of the Appellant.

Mr. Brijendra Chahar, learned Senior Advocate appearing on behalf of the Respondent submits that the application u/s 60(5)(c) of the 'Insolvency and Bankruptcy Code, 2016' filed by the Appellant before the Adjudicating Authority (National Company Law Tribunal), New Delhi Court(Court No. IV), pursuant to which the impugned order was passed has already been set aside in another case. In such view of the matter, this appeal has become infructuous. No objection to the same has been raised as nobody appears on behalf of the Appellant.

The appeal is disposed of as infructuous.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc